

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA-274/13 in Appeal No. 161 of 2013

Dated: 26th September, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

GAIL (India) Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant (s): Mr. Manu Seshadri

**Counsel for the Respondent(s): Mr. Saurav Aggarwal, Adv.
Mr. Ashish Tiwari, Adv. and
Mr. Rakesh Dewan, Adv.
Mr. Amit Kapur, Adv.
Ms. Apoorva Mishra, Adv.&
Ms. Radhika Gupta in I.A.No.316 & 317.
Mr.Anand K. Ganesan**

ORDER

The Learned Counsel for the Respondent – “Board” requests for some more time to file reply. Accordingly, he is permitted to file reply on or before 10.10.2013 after serving copy on the other side. Post the matter for hearing on **31.10.2013 at 2.30 P.M.**

In the meantime, it is open to the Learned Counsel for the Appellant to file rejoinder, if any.

ORDER IN IA NO. 314, 316 AND 317 OF 2013

In IA Nos. 314, 316 and 317 of 2013 the Appellants have prayed for impleadment. Admittedly, they were parties before the Board as they have filed their comments.

Hence, these Applications are allowed. The Learned Counsel for the Appellant is directed to file copy of the amended memo in the Appeal.

Post the matter for hearing on **31.10.2013 at 2.30 P.M . in Court No.-I.**

(Nayan Mani Borah)
Technical Member (P&NG)

(M. Karpaga Vinayagam)
Chairperson

pr/rt